

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD LUCKNOW CIRCUIT BENCH

Registration O.A. No.378 of 1991

Gaya Prasad

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Applicant

Versus

Union of India & Others Respondents

Hon.Mr. Justice U.C.Srivastava, V.C. Hon.Mr. A.B.Gorthi, Member (A)

(By Hon.Mr.Justice U.C.Srivastava, V.C.)

This application is directed against the transfer order dated 5.6.91. The applicant who was working as Gangman under the P.W.I./TD/MM. The applicant was transferred in the capacity as ASM vice Chandrabhal who was transferred on the applicant's seat. On receipt of the letter dated 5.6.91 the applicant approached the PWI of Point and Crossing Wing Gang at Aishbagh and joined his service there on 10.6.91. On 24.6.91 the PWI of Point and Crossing Aishbagh issued a letter stating therein that there is no vacancy of the post of Store Mate in the Scale of Rs.775-1025 therefore he was being relieved. Accordingly no duty was given to him. In case he is not given any duty he is entitled to be given salary, if there is no defiance on his part not to join at \widehat{p} lace where he was posted. There should be no reason that the transfer order will not be given effect to or the applicant had not been given any duty. We find no good ground with the order of transfer. Accordingly, we dismiss the application at the admission stage.

Member (A)

Vice Chairman

Dated the 20th Sept.,1991.

RKM